



**IN THE INCOME TAX APPELLATE TRIBUNAL "C", BENCH MUMBAI**

**BEFORE SHRI R.C.SHARMA, AM**

**&**

**SHRI RAM LAL NEGI, JM**

**ITA No.5919/Mum/2016**

**(Assessment Year :2011-12)**

M/s. Shree Sundha Steels Pvt. Ltd., 15/16, D-Wing Ground Floor Gora Gandhi Palace 122, Khetwadi Back Road Khetwadi, Mumbai – 400 004	Vs.	Income Tax Officer – 5(3)(2) Mumbai
<b>PAN/GIR No.AAICS1816M</b>		
<b>Appellant)</b>	<b>..</b>	<b>Respondent)</b>

### **CORRIGENDUM ORDER**

This corrigendum order is passed to rectify a typographical mistake in order dated 31/07/2018. At page 15, para 31 of the order at last line it has been typed as 2% in place of 0.2%. Accordingly, we rectify the typographical mistake and direct that last line should be read as "to restrict the addition to the extent of 0.2% of alleged bogus purchases".

**Sd/-**  
**(RAM LAL NEGI)**  
**JUDICIAL MEMBER**

**Sd/-**  
**(R.C.SHARMA)**  
**ACCOUNTANT MEMBER**

Mumbai; Dated

06/08/2018

Karuna Sr.PS

**Copy of the Order forwarded to :**

1. The Appellant
2. The Respondent.
3. The CIT(A), Mumbai.
4. CIT
5. DR, ITAT, Mumbai
6. Guard file.

BY ORDER,

सत्यापित प्रति //True Copy//

(Asstt. Registrar)  
**ITAT, Mumbai**